

(iv) for the Table below the proviso, the following Table shall be substituted, namely:—

“TABLE

The year for which interest accrues	Amount of interest accruing on a certificate of Rs. 100 denomination	Rs.
First Year		13.40
Second Year		15.20
Third Year		17.30
Fourth Year		19.60
Fifth Year		22.20
Sixth Year		25.30

Note:—The amount of interest accruing on a certificate of any other denomination shall be proportionate to the amount specified in the Table above.”;

(d) for the existing rule 20, the following rule shall be substituted, namely:—

“20. Premature encashment—(1) Notwithstanding anything contained in rule 19 and subject to sub-rules (2), (3) and (4), a certificate purchased on or after the 1st day of April, 1986 may be prematurely encashed in any of the following circumstances, namely:—

- on the death of the holder or both the holders in case of joint holders;
- on forfeiture by a pledge being a Gazetted Government officer, when the pledge is in conformity with these rules;
- when ordered by a court of Law.

(2) If a certificate is encashed under sub rule (1) within a period of one year from the date of the certificate, only the face value of the certificate shall be payable and no interest shall be payable.

(3) If a certificate is encashed under sub rule (1) after the expiry of one year but before the expiry of three years from the date of certificate, the encashment shall be at a discount. On encashment of the certificate, an amount equivalent to the face value of the certificate together with simple interest shall be payable. Such simple interest shall be calculated on the face value, at the rate applicable from time to time to single accounts under the Post Office Savings Account Rules, 1981, for the complete months for which the certificate has been held. The difference between the aforesaid simple interest and the interest accruing under rule 9 shall be deemed to be the discount.

(4) If a certificate is encashed under sub rule (1) after the expiry of three years from the date of the certificate, the amount payable inclusive of interest accrued under rule 19 and after adjustment of discount, shall be as specified in the Table below for a certificate of Rs. 100 denomination and at a proportionate rate for a certificate of any other denomination.

TABLE

Period from the date of the certificate to the date of its encashment	Amount payable, inclusive of interest	Rs.

3 years or more, but less than 3 years and 6 months	132.00
3 years and 6 months or more, but less than 4 years	138.50
4 years or more, but less than 4 years and 6 months	145.00
4 years and 6 months or more, but less than 5 years	152.00
5 years or more, but less than 5 years and 6 months	159.00
5 years and 6 months or more, but less than 6 years	166.50

(c) in Form I and Form IA, in the statement under paragraph (1), the figures “10” shall be omitted.

[F.No. 2/28/84-NS (iii)]

Note:—The principal rules were issued vide G.S.R. 309 (E) dated 24-4-81 and amended vide G.S.R. 751 (E) dated 10-12-82, G.S.R. 259 (E) dated 11-3-83, G.S.R. 797 (E) dated 24-10-83 and G.S.R. 715 (E) dated 4-9-1985.

सा. का. नि. 196 ई :- केन्द्रीय सरकार, सरकारी बचत पत्र अधिनियम, 1959 (1959 का 46) की धारा 12 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय बचत पत्र (सातवां निर्गम) नियम 1981 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम राष्ट्रीय बचत-पत्र (सातवां निर्गम) (दूसरा संशोधन) नियम, 1986 है।

(2) ये 1 अप्रैल, 1986 को प्रवृत्त होंगे।

2. राष्ट्रीय बचत-पत्र (सातवां निर्गम) नियम, 1981 में, विद्यमान नियम 20 के स्थान पर निम्नलिखित नियम रखा जाएगा, अर्थात् :-

“20 समय-पूर्व भुनाना - (1) नियम 19 में किसी बात के होने हुए भी और उपनियम (2) और (3) के अधीन रहते हुए, 1 अप्रैल 1986 को या उसके पश्चात किये गये किसी पत्र को निम्नलिखित परिस्थितियों में से किसी में भी समय पूर्व भुनाया जा सकेगा, अर्थात् :-

(क) धारक की या संयुक्त धारकों की दशा में दोनों धारकों की मृत्यु होने पर ;

(ख) जब गिरवी इन नियमों के उपबंधों के अनुरूप है तब ऐसे गिरवीदार द्वारा सम्पहरण पर, जो राजपत्रित सरकारी अधिकारी है,

(ग) न्यायालय का आदेश होने पर।

(2) यदि कोई पत्र उपनियम (1) के अधीन भुनाया जाता है तो पत्र का अंकित मूल्य उसमें से, नीचे विनिर्दिष्ट रूप में कटौती कर दिये जाने के पश्चात् संदेय होगा :-

(i) यदि पत्र की तारीख से कटौती नियम 19 के उपनियम एक वर्ष की समाप्ति के पूर्व (2) के अधीन सदत्त या पत्र भुनाया जाता है। संदेय व्याज के समतुल्य होगी।

(ii) यदि पत्र की तारीख से एक वर्ष की समाप्ति के पश्चात् किन्तु तीन वर्ष की समाप्ति के पूर्व, पत्र भुनाया जाता है।

कटौती, (क) नियम 19 के उपनियम (2) के अधीन सदत्त या संदेय व्याज ; और (ख) पत्र के अंकित मूल्य पर, ऐसी दर से जो डाकघर वचत खाता नियम, 1981 के अधीन एकल खाते को समय-समय पर लागू है, उन पूर्ण मासों के लिए जिसके लिये पत्र धारण किया गया है, संगणित साधारण व्याज के बीच अन्तर के समतुल्य होगी।

(3) यदि कोई पत्र उपनियम (1) के अधीन, पत्र की तारीख से तीन वर्ष की समाप्ति के पश्चात् भुनाया जाता है, तो कटौती का समायोजन करने के पश्चात् संदेय रकम नीचे सारणी में विनिर्दिष्ट रूप में होगी :-

सारणी

पत्र के समय-पूर्व भुनाये जाने पर कटौती के समायोजन के पश्चात् संदेय रकम

पत्र की तारीख से पत्र के भुनाये जाने की तारीख तक की अवधि कटौती के समायोजन के पश्चात् 100 रु. के अभिधान वाले पत्र पर संदेय रकम (रु. में)

1	2
3 वर्ष या अधिक किन्तु 3 वर्ष और 6 मास से कम	91-55
3 वर्ष और 6 मास या अधिक किन्तु 4 वर्ष से कम	89-90
4 वर्ष या अधिक किन्तु 4 वर्ष और 6 मास से कम	88-15
4 वर्ष और 6 मास या अधिक किन्तु 5 वर्ष से कम	86-35
5 वर्ष या अधिक किन्तु 5 वर्ष और 6 मास से कम	84-45

1	2
5 वर्ष और 6 मास या अधिक किन्तु 6 वर्ष से कम	82-45

टिप्पण :- किसी अन्य अभिधान के पत्र पर कटौती के समायोजन के पश्चात् संदेय रकम ऊपर सारणी में विनिर्दिष्ट रकम के अनुपात में होगी।

(4) उपनियम (3) में किनी बात के होते हुए भी, जहां किसी पत्र का क्रय 1 मार्च, 1983 को या उसके पश्चात् नियम 8 के परन्तुक में विनिर्दिष्ट किसी व्यक्ति द्वारा या उसकी ओर से किया गया है और उसके लिये संदेय उक्त परन्तुक में विनिर्दिष्ट किसी रीति से किया गया है तो पत्र की तारीख से तीन वर्ष की समाप्ति के पश्चात् ऐसे पत्र के भुनाने पर संदेय रकम कटौती का समायोजन करने के पश्चात् वैसी होगी जो नीचे की सारणी में विनिर्दिष्ट है :-

सारणी

पत्र के समय-पूर्व भुनाए जाने पर कटौती के समायोजन के पश्चात् संदेय रकम।

पत्र की तारीख से पत्र के भुनाये जाने की तारीख तक की अवधि कटौती के समायोजन के पश्चात् 100 रु. के अभिधान वाले पत्र पर संदेय रकम (रु. में)

3 वर्ष या अधिक किन्तु 3 वर्ष और 6 मास से कम	88.15
3 वर्ष और 6 मास या अधिक किन्तु 4 वर्ष से कम	85.85
4 वर्ष या अधिक किन्तु 4 वर्ष और 6 मास से कम	83.45
4 वर्ष और 6 मास या अधिक किन्तु 5 वर्ष से कम	80.90
5 वर्ष या अधिक किन्तु 5 वर्ष और 6 मास से कम	78.25
5 वर्ष और 6 मास या अधिक किन्तु 6 वर्ष से कम	75.45

टिप्पण :- किसी अन्य अभिधान के पत्र पर कटौती के समायोजन के पश्चात् संदेय रकम ऊपर सारणी में विनिर्दिष्ट रकम के अनुपात में होगी।

[फा. म. 2/28/84-रा.वचत(4)]

के. एम. शास्त्री, संयुक्त मंचिव

टिप्पण :- मूल नियम शा.का. नि. 310 (अ) तारीख 24-4-81 द्वारा प्रकाशित किये गए थे और उनका

सा का नि 752 (अ) तारीख 10-12-82, सा का नि. 260(अ) तारीख 11-3-83, सा का नि 798(अ) तारीख 24-10-83 और सा का नि 716 (अ) तारीख 4-9-85 और सा का नि स 85(अ) तारीख 3-2-86 द्वारा संशोधन किया गया था।

G S R. No 196 (E) In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the National Savings Certificates (VII Issue) Rules, 1981, namely —

1 (1) These rules may be called the National Savings Certificates (VII Issue) (Second Amendment) Rules, 1986

(2) They shall come into force on the 1st day of April 1986

2 In the National Savings Certificates (VII Issue) Rules, 1981, for the existing rule 20, the following rule shall be substituted, namely —

20 Premature encashment —(1) Notwithstanding anything contained in rule 19 and subject to sub-rule (2) and (3) a certificate purchased on or after the 1st day of April, 1986 may be prematurely encashed in any of the following circumstances, namely —

- (a) on the death of the holder or both the holders in case of joint holders,
- (b) on forfeiture by a pledge being a Gazetted Government Officer when a pledge is in conformity with the provisions of these rules,
- (c) when ordered by a court of law

(2) If a certificate is encashed under sub rule (1) the face value of the certificate shall be payable after deducting therefrom discount as specified below —

- (i) If the certificate is encashed before the expiry of one year from the date of the certificate discount equivalent to the interest paid or payable under sub-rule (2) of rule 19
- (ii) If the certificate is encashed after the expiry of one year but before the expiry of three years from the date of the certificate discount equivalent to the difference between (a) the interest paid or payable under sub-rule (2) of rule 19 and (b) simple interest calculated on the face value of the certificate at the rate applicable from time to time to single accounts under the Post Office Savings Account Rules, 1981 for the complete months for which the certificate has been held

(3) If a certificate is encashed under sub rule (1) after the expiry of three years from the date of the certificate the amount payable after adjustment of discount shall be as specified in the Table below —

TABLE

Amount payable after adjustment of discount on premature encashment of a certificate

Period from the date of the certificate to the date of its encashment	Amount payable (Rs) on a certificate of Rs 100 denomination
3 years or more but less than 3 years and 6 months	91 55
3 years and 6 months or more, but less than 4 years	89 90
4 years or more, but less than 4 years and 6 months	88 15
4 years and 6 months or more but less than 5 years	86 35
5 years or more, but less than 5 years and 6 months	84 45
5 years and 6 months or more, but less than 6 years	82 45

Note —The amount payable after adjustment of discount on a certificate of any other denomination shall be proportionate to the amount specified in the Table above

(4) Notwithstanding anything contained in sub-rule (3), where a certificate has been purchased on or after the 1st March, 1983, by or on behalf of an individual specified in the proviso to rule 8 and payment therefor has been made in any of the modes specified in the said proviso, the amount payable on encashment of such certificate after the expiry of three years from the date of the certificate after adjustment of discount, shall be as specified in the Table below —

TABLE

Amount payable after adjustment of discount on premature encashment of a certificate

Period from the date of certificate to the date of its encashment	Amount payable (Rs) on a certificate of Rs 100/- denomination,
3 years or more, but less than 3 years and 6 months	88 15
3 years and 6 months or more but less than 4 years	85 85
4 years or more but less than 4 years and 6 months	83 45
4 years and 6 months or more but less than 5 years	80 90
5 years or more but less than 5 years and 6 months	78 25
5 years and 6 months or more but less than 6 years	75 45

Note —The amount payable after adjustment of discount on a certificate of any other denomination shall be proportionate to the amount specified in the Table above

[F No 2/28/84-NS (iv)]

K S SASTRY Jr Secy

Note —The principal rules were published vide G S R 310 (E) dated 24-4-81 and amended vide G S R 752 (E) dated 10-12-82, G S R 260 (E) dated 11-3-83, G S R 798 (E) dated 24-10-83 and G S R 716 (E) dated 4-9-85 and G S R No 85(E) dated 3-2-86.